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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1058/1998

New Delhi this the 23rd day of July, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Dr. Rajendra Kumar Govila S/O
M. G. Govila,
R/O F-98, Ashok Vihar, Phase-I,
Delhi.

... Applicant

(By Shri J. M. L. Kaushik, Advocate)

-Versus-

1. Govt. of NCT of Delhi through
Lt. Governor, Raj Niwas,
Delhi.
2. The Principal Secretary,
Health & Family Welfare,
Govt. of NCT of Delhi,
5, Sham Nath Marg, Delhi.
3. The Director of Health Services,
Govt. of NCT of Delhi,
Saraswati Bhawan,
Connaught Circus,
New Delhi-110001.
4. Inspector General of Prisons,
Tihar Jail, Delhi
C/O Resident Medical Officer (RMO),
Central Jain, Tihar,
New Delhi. ... Respondents

(By Shri R. Pandita for Shri Vijay Pandita, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Learned proxy counsel for respondents wanted four weeks' time to file reply. Learned counsel for applicant opposed the prayer and submitted that as earlier submitted by him on 3.6.1998, this OA can be disposed of by directing the respondents to decide the

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representation of the applicant within a specified time. The learned counsel for respondents present has no objection to the course suggested by the learned counsel for applicant.

2. Accordingly, we dispose of this OA by directing the respondents to dispose of the applicant's representations dated 2.12.1997 and 23.2.1998 within a period of three months from today. No costs.

3. It goes without saying that in case the applicant is not satisfied with the ultimate result of his representation, he shall have liberty to approach the Tribunal afresh in that regard.

KM

(K. M. Agarwal)
Chairman

RKA
(R. K. Aahooja)
Member (A)

/as/